



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Feb/202324/23

DATED: 03/04/2024

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Feb/202324/23 dated 03/04/2024 of Norms Committee - II for the year 2024-25 was held on 03/04/2024 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SHRI RAHUL BHARDWAJ, AD	MSME
2	SHRI R.K. JAISWAL, D.O.	MHI

3	SHRI SHAISH KUMAR, CONSULTANT (TEC-1)	TECHNICAL CONSULTANT, DGFT
4	SHRI ALAXHENDRA, SCIENTIST 'C'	MEITY
5	SHRI SURESH BALAI	MEITY
6	SHRI S. K. JAIN, CONSULTANT	DPIIT
7	SHRI V. C. AGARWAL, CONSULTANT(TEC-3)	TECHNICAL CONSULTANT, DGFT
IN ATTENDANCE:		
1	SHRI SANTOSH KUMAR DUBEY Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00006631AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	2 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	MPP TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00000003AM24
RA File Number	072404000399 AM10
Licence No and Date	0710069915/09/02/2010
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms on repeat basis(meeting No. 15/81-ALC2/2011 dated 06.07.2011) as per comments of (Tec-3) dated 22.03.2024, as under: I. Quantity of import item No 2 may be reduced to 6999 kg. Remaining Items remains the same. RA concerned may take suitable consequential action accordingly	

Case No.	3 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00000879AM23
RA File Number	072404000002 AM15
Licence No and	0710104026/12/05/2014

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	4 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	KIRAN UDYOG
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00009012AM24
RA File Number	092404000320 AM18
Licence No and Date	0910065532/05/10/2017
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Appendix 4e (indicating wastage claimed for each raw material (imported +indigenous) II. Details of import item no 2 and 3 with specification and % solid content III. Nett content of import item no 2 and 3 on solid content basis in export IV. Material balance between import and export in weight terms The case stands deferred.	

Case No.	5 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00007432AM24
RA File Number	342404000229 AM18
Licence No and Date	3410043767/01/01/2018
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/62/2019-TSW dated 29.01.2024, as under:

I. Description quantities and net weight of export items may be specified as under:

Sl. No.	ARTICLES OF ALUMINIUM MADE FROM ALUMINIUM PLATE OF GRADE No. 6082 T6, namely	Quantity (in Nos.)	Net Weight (Kgs.)
1	DECKEL 90 (Part No. 930017)	544	1850
2	DECKEL 90 (Part No. 930107)	54	389
3	FLANSCHSCHEIBE TS2 (Part No. 936940)	216	1879
4	FLANSCHSCJEIBE TS2 (Part No. 937576)	270	1998
5	WANDMONT-PL (Part No.938137)	8	134
6	FLANSCHSCHEIBE TS2 (Part No. 938544)	16	442
7	FLANSCHROHR (Part No. 939072)	1	14
8	FLANSCHSCJEIBE TS2 (Part No.941372)	78	234
9	FLANSCHSCJEIBE TS2 (Part No.941372)	184	3533
Total			10473

II. Import item at **Sl.No.1 (Aluminium Alloy Plate)** shall be of relevant grade and thickness as contained/utilized in export items and its quantity may be allowed as **20995 Kgs as 2.004 Kgs/Kg.** content in the export item after taking **33%** recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	6 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00146522AM22
RA File Number	052304000387 AM18
Licence No and Date	0510405317/11/01/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/62/2019-TSW dated 15.03.2024, as under: Quantity of import item at Sl. No. 1 (Copper Scrap Millberry (Cu 99.90%)) may be allowed as 276681 Kgs. as 1.1351 Kgs. /Kg. content in the export item. II. Quantity of import item at Sl. No. 2 [Nickel Full Plates (Ni 99.90%)] may be allowed as 42679 Kgs. as 1.1381 Kgs. /Kg. content in the export item. III. Quantity of import item at Sl. No. 3 [SHG Zinc Ingots (Zn 99.90%)] may be allowed as 105862 Kgs. as 1.1292 Kgs. /Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	7 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	VIKARSH NANO TECHNOLOGY AND ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00000352AM24
RA File Number	NA
Licence No and Date	3110067035/26/04/2018
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	8 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024

HQ File Number	HQRNORM REVIW00007656AM24
RA File Number	052404000153 AM19
Licence No and Date	0510406879/15/06/2018
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	9 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	VIKARSH NANO TECHNOLOGY AND ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00000353AM24
RA File Number	NA
Licence No and Date	3110067083/16/06/2018
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	10 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00005285AM23
RA File Number	039404000370 AM19
Licence No and Date	0310822618/26/07/2018
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	11 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred

Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00149890AM22
RA File Number	052404000242 AM19
Licence No and Date	0510407345/27/07/2018
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	12 / NC/2/MEET/Feb/202324/23	
Case Status	Case Approved	
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED	
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024	
HQ File Number	HQRNORM REVIW00008234AM24	
RA File Number	342404000149 AM19	
Licence No and Date	3410044374/31/07/2018	
Norms Committee Decision:		
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 29.03.2024, as under:		
This case was earlier approved in the meeting no. NC/2/MEET/Sep/202324/12 dated 12/10/2023 . The company applied for review as there was a correction needed in the Export Item (FRPROTAR BLADE LM 62.2 P) quantity as mentioned in the earlier comment.		
Export Item: FRPROTAR BLADE LM 62.2 P – 69.0 Nos.		
Net weight per Blade: 14,050.23 Kg		
Import item:		
Sl.No.	Sl.No. of A.A.	QTY
1.	28,38,48,60-64,82,89,90	Components, allowed as per G.N.4
2.	51,52,70,84	Consumables Qty. as applied for value altogether restricted to 5% of FOB Value
3	Rest of the	As applied for

items

RA concerned may take suitable consequential action accordingly.

Case No.	13 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	KIRAN UDYOG
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00009013AM24
RA File Number	092404000234 AM19
Licence No and Date	0910066574/17/08/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Appendix 4e (indicating wastage claimed for each raw material (imported +indigenous) II. Details of import item no 2 and 3 with specification and % solid content III. Nett content of import item no 2 and 3 on solid content basis in export IV. Material balance between import and export in weight terms The case stands deferred.	

Case No.	14 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00008159AM24
RA File Number	052304000315 AM19
Licence No and Date	0510408138/17/10/2018
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/62/2019-TSW dated 15.03.2024, as under:

- I. Quantity of import item at **Sl. No. 1 [Copper Cathodes (Cu 99.90%)]** may be allowed as **190356 Kgs. as 1.1351 Kgs. /Kg.** content in the export item.
- II. Quantity of import item at **Sl. No. 2 [Nickel Full Plates (Ni 99.90%)]** may be allowed as **29363 Kgs. as 1.1381 Kgs. /Kg.** content in the export item.
- III. Quantity of import item at **Sl. No. 3 (SHG Zinc Ingots (Zn 99.90%)]** may be allowed as **72833 Kgs. as 1.1292 Kgs. /Kg.** content in the export item.

RA concerned may take suitable consequential action accordingly

Case No.	15 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	RAVIN CABLES LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00005015AM24
RA File Number	039504001313 AM19
Licence No and Date	0310828162/04/04/2019
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	16 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00009150AM24
RA File Number	042404000013 AM20
Licence No and Date	0410165741/20/06/2019
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	17 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	NUCON AMETRA ELECTRONICS SYSTEMS PRIVATELIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007201AM24
RA File Number	NA
Licence No and Date	0910068160/05/11/2019
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	18 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	NU-CORK PRODUCTS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00000867AM24
RA File Number	052404000743 AM20
Licence No and Date	0510413767/02/03/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	19 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00001773AM24
RA File Number	072404000309 AM20
Licence No and Date	0710116277/18/03/2020
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	20 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00003737AM24
RA File Number	072404000315 AM20
Licence No and Date	0710116462/15/05/2020
Norms Committee Decision: Sh. Priyaranjan Sahoo, from M/s Powercore Industries India Pvt. Ltd. attended the personal hearing and explained their case in detail. The Committee considered the case as per agenda and decided to ask the firm to furnish certain documents in a proper format. The case stands deferred.	

Case No.	21 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00007567AM24
RA File Number	522404000011 AM21
Licence No and Date	5210043415/03/06/2020
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	22 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00007568AM24
RA File Number	522404000077 AM20
Licence No and Date	5210043417/03/06/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	23 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	SUMRIDHI ALUMINIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00000873AM23
RA File Number	052404000101 AM21
Licence No and Date	0510414397/15/06/2020
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	24 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00000203AM24
RA File Number	NA
Licence No and Date	0310836905/26/06/2020
Norms Committee Decision:	
Sh. Anish Toshniwal (Asst. Vice President) & Smt. Jyoti Patil: Asst. Manager, from M/s R R Kabel Ltd. attended the personal hearing and explained their case in detail. The Committee considered the case as per agenda and decided to ask the firm for certain documents in a proper format. The case stands deferred.	

Case No.	25 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00004737AM24
RA File Number	342404000121 AM21
Licence No and Date	3410046325/26/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	26 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	APL METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	018105000720AM21
RA File Number	022404000063 AM21
Licence No and Date	0210210068/28/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	27 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00005798AM23
RA File Number	042404000056 AM21
Licence No and Date	0410167086/21/09/2020
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	28 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	NICO EXTRUSIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00001152AM23
RA File Number	039504001229 AM20
Licence No and Date	0310838703/05/10/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	29 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	RAINTECH INTERNATIONAL (INDIA)
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00004056AM23
RA File Number	052404000418 AM21
Licence No and Date	0510415820/10/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	30 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	018105000855AM21
RA File Number	039504000506 AM21

Licence No and Date	0310839528/12/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	31 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00045744AM21
RA File Number	05AA04020219 AM21
Licence No and Date	0511000401/23/12/2020
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	32 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	SUTTATTI ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00001718AM24
RA File Number	31AA04004923 AM21
Licence No and Date	3111000112/23/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	33 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	CHANDA STEEL WORKS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024

and Date	
HQ File Number	HQRNORM REVIW00000015AM24
RA File Number	05AA04026888 AM21
Licence No and Date	0511000999/29/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Please send in the details of the old case as the background the case is not available. Please furnish the necessary documents required. The case stands deferred.	

Case No.	34 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00009126AM24
RA File Number	04AA04005668 AM21
Licence No and Date	0411000267/16/02/2021
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	35 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00009128AM24
RA File Number	04AA04006570 AM21
Licence No and Date	0411000320/16/02/2021
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	36 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00009129AM24
RA File Number	04AA04005671 AM21
Licence No and Date	0411000272/16/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	37 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00004266AM24
RA File Number	NA
Licence No and Date	5611000143/26/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Please furnish MoEF/SPCB permission for up to June 2024 for allowing copper scrap melting for manufacturing of Copper Billets/Ingots. The case stands deferred	

Case No.	38 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	HEAT TRACE INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024

and Date	
HQ File Number	HQRNORM REVIW00007747AM24
RA File Number	05AA04040733 AM21
Licence No and Date	0511001814/18/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 02.04.2024, as under:	
Import item: Net to Net as per GN4.	
RA concerned may take suitable consequential action accordingly.	

Case No.	39 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00009124AM24
RA File Number	04AA04008613 AM21
Licence No and Date	0411000566/31/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	40 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00006751AM24
RA File Number	05AA04002229 AM22
Licence No and Date	0511002232/19/04/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/62/2019-TSW dated 02.04.2024, as under:	

I. Quantity of import items at **Sl. No. 1 [Copper Cathodes (Cu 99.90%)]** may be allowed as **183825 Kgs. as 1.29 Kgs. /Kg.** content in the export item.

II. Quantity of import items at **Sl. No. 2 [Nickel Full Plates (Ni 99.90%)]** may be allowed as **12255 Kgs. as 1.29 Kgs. /Kg.** content in the export item.

III. Quantity of import items at **Sl. No. 3 (SHG Zinc Ingots (Zn 99.9950%)]** may be allowed as **49020 Kgs. as 1.29 Kgs. /Kg.** content in the export item.

Reason for modification of norms: Norms fixed earlier were for export item "**Coin Blanks**" whereas the item of export in this case is "**Rings for bimetallic coins**"

RA concerned may take suitable consequential action accordingly

Case No.	41 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00007575AM24
RA File Number	08AA04009205 AM22
Licence No and Date	0811001883/28/06/2021
Norms Committee Decision:	
Case deferred for the comments of DPIIT	

Case No.	42 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	HEAT TRACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00007748AM24
RA File Number	05AA04034250 AM22
Licence No and Date	0511003570/09/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 02.04.2024, as under:	

Import item: **Net to Net as per GN4.**

RA concerned may take suitable consequential action accordingly.

Case No.	43 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00009125AM24
RA File Number	04AA04014281 AM22
Licence No and Date	0411001192/26/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	44 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00153349AM22
RA File Number	05AA04067325 AM22
Licence No and Date	0511003977/03/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	45 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	ELCON ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024

HQ File Number	HQRNORM APPLY 00153919AM22
RA File Number	05AA04062578 AM22
Licence No and Date	0511003984/04/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	46 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00154858AM22
RA File Number	05AA04064722 AM22
Licence No and Date	0511004021/05/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	47 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00158556AM22
RA File Number	05AA04068063 AM22
Licence No and Date	0511004071/10/08/2021
Norms Committee Decision:	
Committee Report Awaited	

Case No.	48 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred

Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00164582AM22
RA File Number	05AA04070935 AM22
Licence No and Date	0511004156/17/08/2021
Norms Committee Decision:	
Committee Report Awaited	

Case No.	49 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00165307AM22
RA File Number	05AA04070749 AM22
Licence No and Date	0511004169/18/08/2021
Norms Committee Decision:	
Committee Report Awaited	

Case No.	50 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	FERRA AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00165651AM22
RA File Number	07AA04004889 AM22
Licence No and Date	0711001737/18/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 02.04.2024, as under: Note: The written recommendation as given by (MHI) will be communicated to the applicant as well as concerned RA through email.	

RA concerned may take suitable consequential action accordingly.

Case No.	51 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00169781AM22
RA File Number	34AA04006705 AM22
Licence No and Date	3411001000/24/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/9/2023-TSW dated 27.03.2024, as under:

- I. Words "**Size Al. 22/5.306(TW) + St.7/3.79 mm**" may be suffixed with the description of the export item.
- II. Quantity of import items at **Sl.No.1 (i.e. Aluminium Ingots)** may be allowed as **43.83 MT as 1.02 Kgs. /Kg.** content in the export item.
- III. Quantity of import items at **Sl.No.2 (i.e. Galvanized High Carbon Steel Wire)** may be allowed as **19.94 MT as 1.01 Kgs. /Kg.** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	52 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00169783AM22
RA File Number	34AA04006658 AM22
Licence No and Date	3411001001/24/08/2021

Norms Committee Decision:

Case deferred for the comments of TE

Case No.	53 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00171365AM22
RA File Number	05AA04072812 AM22
Licence No and Date	0511004336/26/08/2021
Norms Committee Decision:	
Committee Report Awaited	

Case No.	54 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00198462AM22
RA File Number	02AA04028119 AM22
Licence No and Date	0211001278/30/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/5/2023-TSW dated 23.02.2024, as under: I. Quantity of import item stainless steel seamless Mother Pipes/Tubes (Hot Finished) at SI.No.1 maybe allowed as 1.10 kg/kg. Content in export item. Note: The committee decided to add these conditions as under: I. The imported seamless stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above. II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes. III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export. IV. Pre-Import condition shall be mandatory while issuing the duty free licenses.	

RA concerned may take suitable consequential action accordingly.

Case No.	55 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	JAYESH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00201381AM22
RA File Number	03AA04090506 AM22
Licence No and Date	0311007436/04/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MSME) dated 03.04.2024, as under: I. Wastage of 2.5% may be allowed. RA concerned may take suitable consequential action accordingly.	

Case No.	56 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00229511AM22
RA File Number	05AA04094065 AM22
Licence No and Date	0511005743/28/10/2021
Norms Committee Decision: Committee Report Awaited	

Case No.	57 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	ACG PHARMAPACK PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00007194AM24
RA File Number	03AA040124475 AM22
Licence No and Date	0311009157/03/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	58 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	JAYESH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00002384AM23
RA File Number	03AX04000150 AM22
Licence No and Date	0311009606/17/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MSME) dated 03.04.2024, as under:	
Wastage of 2.5% may be allowed.	
RA concerned may take suitable consequential action accordingly.	

Case No.	59 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00009117AM24
RA File Number	04AX04000085 AM22
Licence No and Date	0411002288/31/12/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the	

attached record notes of the special committee held on 20.09.2023.

The record notes have been published in the minutes of the meeting dated 03.10.2023.

RA concerned may take suitable consequential action accordingly.

Case No.	60 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	EASTMAN AUTO & POWER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00340228AM22
RA File Number	05AX04000733 AM22
Licence No and Date	0511008501/02/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- II. Weight of each Export Product.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- IV. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
- V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	61 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00341318AM22
RA File Number	07AX04000329 AM22
Licence No and Date	0711003134/03/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	62 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00009114AM24
RA File Number	04AX04000180 AM22
Licence No and Date	0411002585/04/02/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have been published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	63 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00347588AM22
RA File Number	34AX04000231 AM22
Licence No and Date	3411001780/08/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments	

of (DPIIT) via mail vide U.O No. P-47014/9/2023-TSW dated 17.02.2023, as under:

- I. Quantity of import item at **Sl.No.2** (Aluminium Ingots) may be allowed as **3946.17 MT** as **1.04 Kgs./Kg.** content in the export item.
- II. Quantity of import item at **Sl.No.3** (ACS Strand Wire) may be allowed as **745.17MT** as **1.01Kgs/Kg** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	64 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	FABEX STEEL STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00008318AM24
RA File Number	NA
Licence No and Date	0911002484/08/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/42/2023-TSW dated 08.04.2024, as under:	
I. Export item to contain 856.44 MT of "H-Sections (Wide Flange) ". II. Import item at Sl.No. 1 shall be of relevant grade and size as contained/utilized in export item and its quantity may be allowed as applied for i.e. 865 MT as 1.01 MT/MT content in the export item.	
RA concerned may take suitable consequential action accordingly.	

Case No.	65 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00365851AM22
RA File Number	05AX04001072 AM22
Licence No and Date	0511010468/24/02/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/58/2022-TSW dated 02.04.2024, as under:

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	66 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00009113AM24
RA File Number	04AX04000280 AM22
Licence No and Date	0411002826/09/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	67 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00401515AM22
RA File Number	08AX04000610 AM22
Licence No and Date	0811004514/25/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	68 / NC/2/MEET/Feb/202324/23
Case Status	Case Rejected

Party Name	GARG ASSOCIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00000218AM23
RA File Number	05AX04001415 AM22
Licence No and Date	0511011863/13/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 07.08.2023 and final reminder on 03.10.2023, 28.03.2024 and reminders on, 22.08.2023, 14.11.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	69 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00009161AM24
RA File Number	04AX04000364 AM22
Licence No and Date	0411003150/20/04/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have been published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	70 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024

HQ File Number	HQRNORM REVIW00006627AM23
RA File Number	34AX04000066 AM23
Licence No and Date	3411002155/22/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product. V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. VI. Sheet layout diagram of the material indicating the wastage during blanking. The case stands deferred.	

Case No.	71 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00009118AM24
RA File Number	04AX04000065 AM23
Licence No and Date	0411003236/04/05/2022
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	72 / NC/2/MEET/Feb/202324/23
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Case Status	Case Approved
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00000602AM23
RA File Number	52AX04000015 AM23
Licence No and Date	5211002437/05/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-3) dated 02.04.2024, as under: Import: 1- Solar cell Mono 182x182 mm - Net content in Export Product +1% wastage 2- Solar Glass of relevant size-Net content in Export Product +1% wastage 3- EVA sheet of relevant spec. - Net content in Export Product + 1% wastage 4- Solar PV back sheet of relevant spec. - Net content in Export Product + 1% wastage 5- Net to net as per GN4. 6- Net content in Export Product + 1% wastage 7 & 8 - As applied .Total value retired to 2% of fob value Note: I. Specification of cells to be imported will be same as used in Export Product. II. Aluminium frame will be imported in running length RA concerned may take suitable consequential action accordingly.	

Case No.	73 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00009119AM24
RA File Number	04AX04000070 AM23
Licence No and Date	0411003245/06/05/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the	

attached record notes of the special committee held on 20.09.2023.

The record notes have been published in the minutes of the meeting dated 03.10.2023.

RA concerned may take suitable consequential action accordingly.

Case No.	74 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00009127AM24
RA File Number	04AX04000066 AM23
Licence No and Date	0411003297/17/05/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have been published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	75 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00009121AM24
RA File Number	04AX04000125 AM23
Licence No and Date	0411003338/20/05/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have been published in the minutes of the meeting dated 03.10.2023.	

RA concerned may take suitable consequential action accordingly.

Case No.	76 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00009122AM24
RA File Number	04AX04000122 AM23
Licence No and Date	0411003339/20/05/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have been published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	77 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00000974AM23
RA File Number	08AX04000076 AM23
Licence No and Date	0811004998/24/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. II. Starting from the specification of the export product, basic calculation as to how of raw material	

proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	78 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00001009AM23
RA File Number	07AX04000240 AM23
Licence No and Date	0711004104/26/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	79 / NC/2/MEET/Feb/202324/23										
Case Status	Case Approved										
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024										
HQ File Number	HQRNORM APPLY 00001140AM23										
RA File Number	07AX04000223 AM23										
Licence No and Date	0711004154/01/06/2022										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 02.04.2023, as under:											
<table><tr><th>SL NO</th><th>EXPORT ITEM</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>QUANTITY</th></tr><tr><td>1</td><td>Container made of Tin Free Steel (Net Content</td><td>188978.00 KGS</td><td>TIN FREE STEEL 0.17 mm x 923 mm x Coil</td><td>215200.96 KG INCLUSIVE OF 18.36% WASTAGE ON</td></tr></table>		SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY	1	Container made of Tin Free Steel (Net Content	188978.00 KGS	TIN FREE STEEL 0.17 mm x 923 mm x Coil	215200.96 KG INCLUSIVE OF 18.36% WASTAGE ON
SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY							
1	Container made of Tin Free Steel (Net Content	188978.00 KGS	TIN FREE STEEL 0.17 mm x 923 mm x Coil	215200.96 KG INCLUSIVE OF 18.36% WASTAGE ON							

		of Tin Free Steel - 181,819 Kgs and Lacquer 7,159 Kgs)		QTY: 250000.00 KGS	THE NET WEIGHT OF TIN-FREE STEEL OF 0.17 MM THICKNESS IN THE EXPORT PRODUCT.
RA concerned may take suitable consequential action accordingly.					

Case No.	80 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00001375AM23
RA File Number	05AX04000686 AM23
Licence No and Date	0511013198/14/06/2022
Norms Committee Decision:	
Committee Report Awaited	

Case No.	81 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00001618AM23
RA File Number	03AX04001890 AM23
Licence No and Date	0311015809/23/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	82 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00001682AM23
RA File Number	34AX04000282 AM23
Licence No and Date	3411002435/27/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	83 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	SHARPWIRE INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00002151AM23
RA File Number	04AX04000364 AM23
Licence No and Date	0411003670/19/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	84 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00002200AM23
RA File Number	52AX04001584 AM23
Licence No and Date	5211002874/22/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00002595AM23
RA File Number	52AX04001602 AM23
Licence No and Date	5211003016/11/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	86 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	ANJANEY FERRO ALLOYS LTD.
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00002665AM23
RA File Number	26AX04000022 AM23
Licence No and Date	2611000666/17/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	87 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	AVON TUBETECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00002679AM23
RA File Number	05AX04001402 AM23
Licence No and Date	0511014333/17/08/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	88 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	CRI LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00004988AM23
RA File Number	NA
Licence No and Date	0211002882/17/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	89 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00002828AM23
RA File Number	07AX04000777 AM23
Licence No and Date	0711005119/29/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	90 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00009123AM24
RA File Number	04AX04000460 AM23

Licence No and Date	0411003877/29/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	91 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00002892AM23
RA File Number	52AX04001627 AM23
Licence No and Date	5211003154/01/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	92 / NC/2/MEET/Feb/202324/23			
Case Status	Case Approved			
Party Name	HISAR METAL INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024			
HQ File Number	HQRNORM REVIW00006794AM24			
RA File Number	05AX04001572 AM23			
Licence No and Date	0511014610/02/09/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 02.04.2023, as under:				
Sl No	Export Item	Quantity	Item of Import	Quantity
1	COLD ROLLED STAINLESS STEEL STRIPS GRADE: 304L HAVING THICKNESS 0.10 MM AND WIDTH LESS THAN 600 MM	15100.00 KGS	COLD ROLLED STAINLESS STEEL COIL GRADE: 304L WIDTH:	15553.00 KG INCLUSIVE OF 3% WASTAGE ON NET WEIGHT OF THE EXPORT PRODUCT.

				ABOVE 600 MM THICKNESS: 1 MM-3MM	
	2	COLD ROLLED STAINLESS STEEL STRIPS GRADE: 316L HAVING THICKNESS 0.10 MM- 0.30MM AND WIDTH LESS THAN 600 MM	10500.00 KGS	COLD ROLLED STAINLESS STEEL COIL GRADE: 316L WIDTH: ABOVE 600 MM THICKNESS: 3 MM-4.75 MM	10815.00 KG INCLUSIVE OF 3% WASTAGE ON NET WEIGHT OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	93 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00003207AM23
RA File Number	07AX04000882 AM23
Licence No and Date	0711005276/19/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	94 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00003408AM23
RA File Number	07AX04000937 AM23
Licence No and Date	0711005336/27/09/2022
Norms Committee Decision:	
: Case deferred for the comments of TE	

Case No.	95 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00003534AM23
RA File Number	342404000397 AM20
Licence No and Date	3411002865/04/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	96 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	MOTION METRIKS COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00004403AM23
RA File Number	03AX04004160 AM23
Licence No and Date	0311019271/16/11/2022
Norms Committee Decision:	
Case referred for the comments of TEC-3	

Case No.	97 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00009160AM24
RA File Number	04AX04000703 AM23
Licence No and Date	0411004462/16/11/2022
Norms Committee Decision:	

The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023.

The record notes have been published in the minutes of the meeting dated 03.10.2023.

RA concerned may take suitable consequential action accordingly.

Case No.	98 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00004422AM23
RA File Number	52AX04001690 AM23
Licence No and Date	5211003593/17/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms on repeat basis as per comments of (TEC-3) dated 02.04.2024, as under:

- I. The words “Weight = **33.80Kg/Module** & bifacial module having glass on both sides” may be added in the description of the export product.
- II. The quantity of import items at **Sl. No. 1, 2, 3, 4 & 9** may be allowed on **net to net** basis as per GN4.
- III. The quantity of import item at **Sl. No. 5 & 6** may be allowed as net plus **0.5% wastage**.
- IV. The quantity of import items at **Sl. No. 7, 8, 10 & 11** may be allowed as applied for with the condition that value restricted up to 2 % fob value.

Note:

- I. Export product will contain 72 imported cells per module.
- II. Specification of imported cells will be same as used in export product.

RA concerned may take suitable consequential action accordingly.

Case No.	99 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	WAAREE ENERGIES LIMITED
Meeting Number	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024

and Date	
HQ File Number	HQRNORM APPLY 00004423AM23
RA File Number	52AX04001687 AM23
Licence No and Date	5211003595/17/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms on repeat basis as per comments of (TEC-3) dated 02.04.2024, as under: I. The words “Weight = 33.80Kg/Module & bifacial module having glass on both sides” may be added in the description of the export product. II. The quantity of import items at Sl. No. 1, 2, 3, 4 & 9 may be allowed on net to net basis as per GN4. III. The quantity of import item at Sl. No. 5 & 6 may be allowed as net plus 0.5% wastage. IV. The quantity of import items at Sl. No. 7, 8, 10 & 11 may be allowed as applied for with the condition that value restricted up to 2 % fob value. Note: I. Export product will contain 72 imported cells per module. II. Specification of imported cells will be same as used in export product. RA concerned may take suitable consequential action accordingly.	

Case No.	100 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00009159AM24
RA File Number	04AX04000719 AM23
Licence No and Date	0411004474/17/11/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have been published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly	

Case No.	101 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00004464AM23
RA File Number	34AX04000726 AM23
Licence No and Date	3411003018/18/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/9/2023-TSW dated 17.02.2023, as under: I. Quantity of import items at Sl.No.1, 5 & 9 (i.e. Aluminium Wire Rod) may be allowed as 2223.833 MT, 709.692 MT & 874.135 MT respectively as 1.01 Kgs./Kg. content in the respective export items. II. Quantity of import items at Sl.No.2, 6 & 10 (i.e. High Carbon Steel Wire/Rod) may be allowed as 790.983 MT, 252.374 MT & 310.916 MT respectively as 1.02Kgs. /Kg. content in the respective export items. III. Quantity of import items at Sl.No.3, 7 & 11 (i.e. Zinc) may be allowed as 31.019 MT. 9.897 MT, & 12.192 MT respectively as 4% of net weight of steel in the respective export items. IV. Quantity of import items at Sl.No.4, 8 & 12 (i.e. Overhead Line Conductor Grease) may be allowed up to 2% of FOB value of the respective export items. RA concerned may take suitable consequential action accordingly.	

Case No.	102 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00004465AM23
RA File Number	34AX04000724 AM23
Licence No and Date	3411003019/18/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/9/2023-TSW dated 17.02.2023, as under: I. Quantity of import items at Sl.No.1 & 5 (i.e. Aluminium Wire Rod) may be allowed as 1170.439 MT & 1560.955 MT respectively as 1.01Kgs / Kg content in the respective export items. II. Quantity of import items at Sl.No.2 & 6 (i.e. High Carbon Steel Wire/Rod) may be allowed as 416.307 MT & 555.206 MT respectively as 1.02 Kgs/Kg content in the respective export items. III. Quantity of import items at Sl.No.3 & 7 (i.e. Zinc) may be allowed as 16.325 MT & 21.77 MT respectively as 4% of net weight of steel in the respective export items. IV. Quantity of import items at Sl.No.4 & 8 (i.e. Overhead Line Conductor Grease) may be allowed up to 2% of FOB value of the respective export items RA concerned may take suitable consequential action accordingly.	

Case No.	103 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	VIDYA WIRES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00004466AM23
RA File Number	34AX04000712 AM23
Licence No and Date	3411003020/18/11/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	104 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00004541AM23
RA File Number	08AX04001372 AM23
Licence No and Date	0811006522/22/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Specific OD and WT of export product. II. Manufacturing process with wastage claimed at each stage with justification. III. Reduction in diameter and wall thickness at each stage of pilgering/drawing. The case stands deferred.	

Case No.	105 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00009158AM24
RA File Number	04AX04000745 AM23
Licence No and Date	0411004489/22/11/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	106 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00004569AM23
RA File Number	07AX04001255 AM23
Licence No and Date	0711005766/24/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	107 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00004585AM23
RA File Number	08AX04001430 AM23
Licence No and Date	0811006533/24/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	108 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00004586AM23
RA File Number	08AX04001422 AM23
Licence No and Date	0811006534/24/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	109 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	SHARDA MOTOR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007417AM24
RA File Number	NA
Licence No and Date	0511016113/01/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	110 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	AURA INDUSTRIAL EQUIPMENT AND PROJECTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00004973AM23
RA File Number	04AX04000798 AM23
Licence No and Date	0411004605/13/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	111 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00005062AM23
RA File Number	34AX04000845 AM23
Licence No and Date	3411003124/19/12/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/9/2023-TSW dated 27.03.2024, as under:

- I. Quantity of import item at **Sl.No.1 (i.e. ACS Strand Wire)** may be allowed as applied for **i.e. 100.293 MT as 1.01 Kgs. /Kg.** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	112 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	MAYUR INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00005068AM23
RA File Number	05AX04002780 AM23
Licence No and Date	0511016437/19/12/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. What is the meaning of LD Coils?
- II. What is the end use of the coils?
- III. What is the size of the punching and how many punches are required in a 1-meter length?
- IV. What is the weight of each punch? Furnish complete calculations for each size.
- V. What is the reason for asking for 8% wastage at the slitting stage? Give full justification.
- VI. Appendix 4E does not indicate wastage on the net weight of the export product. Submit revised Appendix 4E.

The case stands deferred.

Case No.	113 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved

Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00008207AM24
RA File Number	05AX04002746 AM23
Licence No and Date	0511016479/21/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the report of the study group dated 30.05.2023 & the comments of (DPIIT) via mail vide U.O No. P-47011/62/2019-TSW dated 03.10.2023, as under: I. Quantity of import item at Sl. No. 1 (Copper Scrap covered under ISRI Code) may be allowed as 227842.9 Kgs. as 1.1351 Kgs. /Kg. content in the export item. II. Quantity of import item at Sl. No. 2 (Nickel Cathodes) may be allowed as 44101.4 Kgs. as 1.1381 Kgs. /Kg. content in the export item. III. Quantity of import item at Sl. No. 3 (Zinc Ingots) may be allowed as 79636.8 Kgs. as 1.1292 Kgs. /Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	114 / NC/2/MEET/Feb/202324/23										
Case Status	Case Approved										
Party Name	HONYLITE PRIVATE LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024										
HQ File Number	HQRNORM APPLY 00005443AM23										
RA File Number	05AX04002891 AM23										
Licence No and Date	0511016636/30/12/2022										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 02.04.2023, as under:											
<table><tr><th>SL NO</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>QUANTITY TO BE ALLOWED</th></tr><tr><td>1</td><td>STAINLESS STEEL HONEYCOMB MODULE</td><td>2600.00 KGS</td><td>STAINLESS STEEL HONEYCOMB CORE CONFORMING TO</td><td>2493.09 KGS INCLUSIVE OF 4.0% WASTAGE ON THE NET WEIGHT OF IMPORTED STAINLESS</td></tr></table>		SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED	1	STAINLESS STEEL HONEYCOMB MODULE	2600.00 KGS	STAINLESS STEEL HONEYCOMB CORE CONFORMING TO	2493.09 KGS INCLUSIVE OF 4.0% WASTAGE ON THE NET WEIGHT OF IMPORTED STAINLESS
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED							
1	STAINLESS STEEL HONEYCOMB MODULE	2600.00 KGS	STAINLESS STEEL HONEYCOMB CORE CONFORMING TO	2493.09 KGS INCLUSIVE OF 4.0% WASTAGE ON THE NET WEIGHT OF IMPORTED STAINLESS							

			304/304L OR 316/316L	STEEL HONEYCOMB CORE CONFORMING TO 304/304L OR 316/316L IN THE EXPORT PRODUCT.	
NOTE: THE GRADE OF THE STAINLESS-STEEL HONEYCOMB SHOULD BE MATCHED WITH THE GRADE OF THE HONEYCOMB TO BE EXPORTED IN STAINLESS HONEYCOMB MODULE. RA concerned may take suitable consequential action accordingly.					

Case No.	115 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00005514AM23
RA File Number	52AX04001724 AM23
Licence No and Date	5211003893/04/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00009156AM24
RA File Number	04AX04000888 AM23
Licence No and Date	0411004713/05/01/2023
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have been published in	

the minutes of the meeting dated 03.10.2023.

RA concerned may take suitable consequential action accordingly.

Case No.	117 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00009157AM24
RA File Number	04AX04000880 AM23
Licence No and Date	0411004712/05/01/2023
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have been published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	118 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	VISHAKHA METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00005831AM23
RA File Number	08AX04001656 AM23
Licence No and Date	0811007054/19/01/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	119 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	SAHAJ SOLAR LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00005832AM23
RA File Number	08AX04001715 AM23
Licence No and Date	0811007058/19/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	120 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00005869AM23
RA File Number	07AX04001564 AM23
Licence No and Date	0711006249/23/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	121 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00005907AM23
RA File Number	08AX04001763 AM23
Licence No and Date	0811007095/24/01/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	122 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00005916AM23
RA File Number	08AX04001782 AM23
Licence No and Date	0811007106/25/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	123 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00005940AM23
RA File Number	05AX04003145 AM23
Licence No and Date	0511017044/27/01/2023
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	124 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00005953AM23
RA File Number	03AX04005308 AM23

Licence No and Date	0311021015/29/01/2023
Norms Committee Decision: Sh. Anish Toshniwal (Asst. Vice President) & Smt. Jyoti Patil: Asst. Manager, from M/s R R Kabel Ltd. attended the personal hearing and explained their case in detail. The Committee considered the case as per agenda and decided to ask the firm for certain documents in a proper format. The case stands deferred.	

Case No.	125 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00006616AM24
RA File Number	05AX04002912 AM23
Licence No and Date	0511017157/03/02/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/62/2019-TSW dated 29.01.2024, as under: I. Quantity of import item at Sl. No. 1 (Copper Scrap covered by ISRI Code) may be allowed as 162282.98 Kgs. as 1.1351 Kgs. /Kg. content in the export item. II. Quantity of import items at Sl. No. 2 [Nickel Cathodes (Ni 99.95%)] may be allowed as 3537.21 Kgs. as 1.1381 Kgs. /Kg. content in the export item. III. Quantity of import items at Sl. No. 3 [Aluminium Ingots (Al. 99.70%)] may be allowed as 10558.49 Kgs. as 1.1324 Kgs. /Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	126 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	ERISTON ELECTRICAL INDUSTRIES

Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00006132AM23
RA File Number	34AX04000959 AM23
Licence No and Date	3411003351/07/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00006445AM23
RA File Number	13AX04000309 AM23
Licence No and Date	1311001756/20/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/40/2023-TSW dated 21.03.2024, as under: I. Net weight of export item may be specified as 2574.39 MT. II. Quantity of import item at Sl.No. 3 (i.e. Primary Unalloyed Aluminium) may be allowed as 1897480 Kgs. as 1.01 Kgs. /Kg. content in the export item. III. Quantity of import item at Sl.No. 4 (i.e. XLPE Compound) may be allowed as 732875 Kgs as 1.05 Kgs. /Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	128 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024

HQ File Number	HQRNORM APPLY 00006479AM23
RA File Number	05AX04003303 AM23
Licence No and Date	0511017427/21/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	129 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00006516AM23
RA File Number	13AX04000310 AM23
Licence No and Date	1311001764/22/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	130 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00006565AM23
RA File Number	34AX04001049 AM23
Licence No and Date	3411003429/23/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	131 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred

Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00006719AM23
RA File Number	52AX04001790 AM23
Licence No and Date	5211004299/03/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00006746AM23
RA File Number	13AX04000328 AM23
Licence No and Date	1311001781/03/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/40/2023-TSW dated 21.03.2024, as under: I. Net weight of export items at Sl.No.1 & 2 may be specified as 1579.41 MT and 959.42 MT respectively. II. Quantity of import item at Sl.No. 3 (i.e. Primary Unalloyed Aluminium) may be allowed as applied for i.e. 1164120 Kgs. as 1.01 Kgs./Kg. content in the export item at Sl.No.1. III. Quantity of import item at Sl.No. 4 (i.e. XLPE Compound) may be allowed as applied for i.e. 449625 Kgs as 1.05 Kgs. /Kg. content in the export item at Sl.No.1. IV. Quantity of import item at Sl.No. 5 (i.e. Primary Unalloyed Aluminium) may be allowed as applied for i.e. 661045 Kgs. as 1.01 Kgs. /Kg. content in the export item at Sl.No.2. Quantity of import item at Sl.No. 6 (i.e. XLPE Compound) may be allowed as applied for i.e. 320166 Kgs. as 1.05 Kgs. /Kg. content in the export item at Sl.No.2. RA concerned may take suitable consequential action accordingly.	

Case No.	133 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00009154AM24
RA File Number	04AX04000990 AM23
Licence No and Date	0411005028/09/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	134 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00006928AM23
RA File Number	13AX04000331 AM23
Licence No and Date	1311001791/13/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/40/2023-TSW dated 21.03.2024, as under: I. Net weight of export items at Sl.No.1 to 3 may be specified as 79.35 MT, 327.98 MT, and 42.78 MT respectively. II. Quantity of import item at Sl.No.1 (i.e. Primary Unalloyed Aluminium) may be allowed as applied for i.e. 57873 Kgs. as 1.01 Kgs. /Kg. content in the export item at Sl.No.1 III. Quantity of import item at Sl.No. 2 (i.e. XLPE Compound) may be allowed as applied for i.e. 22838 Kgs as 1.05 Kgs. /Kg. content in the export item at Sl.No.1. IV. Quantity of import item at Sl.No. 3 (i.e. Primary Unalloyed Aluminium) may be allowed as applied for i.e. 223937 Kgs. as 1.01 Kgs./Kg. content in the export item at Sl.No.2 V. Quantity of import item at Sl.No. 4 (i.e. XLPE Compound) may be allowed as applied for i.e. 108192 Kgs. as 1.05 Kgs. /Kg. content in the export item at Sl.No.2. VI. Quantity of import item at Sl.No. 5 (i.e. Primary Unalloyed Aluminium) may be allowed as applied for i.e. 27553 Kgs. as 1.01 Kgs. /Kg. content in the export item at Sl.No.3. VII. Quantity of import items at Sl.No. 6 (i.e. XLPE Compound) may be allowed as applied for i.e. 15624 as 1.05 Kgs. /Kg. content in the export item at Sl.No.3.	

RA concerned may take suitable consequential action accordingly.

Case No.	135 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00007974AM24
RA File Number	02AX04000696 AM23
Licence No and Date	0211004079/21/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the firm for Personal Hearing in the forthcoming meeting. The case stands deferred.	

Case No.	136 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007153AM23
RA File Number	08AX04002142 AM23
Licence No and Date	0811007664/23/03/2023
Norms Committee Decision: Case deferred for the comments of DPIIT.	

Case No.	137 / NC/2/MEET/Feb/202324/23
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Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007197AM23
RA File Number	05AX04003581 AM23
Licence No and Date	0511017988/24/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	138 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007249AM23
RA File Number	08AX04002124 AM23
Licence No and Date	0811007718/27/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	NAVEEN JAIN METAL UDYOG
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007292AM23
RA File Number	05AX04003643 AM23
Licence No and Date	0511018081/29/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	140 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	PARAMOUNT COMMUNICATIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007340AM23
RA File Number	05AX04003695 AM23
Licence No and Date	0511018114/31/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Size of conductors in cables along with quantities of cables in Kms, conductor size wise: II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. III. Net weight per KM of each Cable IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. V. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred.	

Case No.	141 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	AXORA RESOURCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007352AM23
RA File Number	02AX04000726 AM23
Licence No and Date	0211004160/31/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. What is the chemical composition of lead alloy ingots?
 II. Detailed process for manufacturing of lead alloy.
 III. What is the form of the export product?
 IV. As per the process flow chart, the export product is refined lead ingots having 99.97% purity.
 However, in the application summary on BO portal, the export product has lead alloy purity of 90% and above. Furnish full justification.

The case stands deferred.

Case No.	142 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	MANTRAM INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00000076AM24
RA File Number	56AX04000410 AM23
Licence No and Date	5611001709/10/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	POLYNOVA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00000099AM24
RA File Number	03AX04006377 AM23
Licence No and Date	0311022719/11/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. % Solid content of polymeric solution to be imported,
 II. Import items in kg and its net content in export in Kgs.
 III. Justification of 10 % wastage.

The case stands deferred.

Case No.	144 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00000155AM24
RA File Number	52AX04000004 AM24
Licence No and Date	5211004558/12/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	145 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	CHOKSI HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00000178AM24
RA File Number	13AX04000006 AM24
Licence No and Date	1311001886/13/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	146 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred

Party Name	RIO ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00000225AM24
RA File Number	03AX04000131 AM24
Licence No and Date	0311022839/17/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	147 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00000293AM24
RA File Number	02AX04000031 AM24
Licence No and Date	0211004242/19/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit a copy of the Bill of Entry and Mill's Test certificate. II. Detailed Process of manufacturing of Continuous Cast Copper Rods/Copper wire Rods/Cathode and also the percentage of wastage at each stage of operation. III. As per the 3 years of production & consumption data, the quantity consumed during 2020-21, 2021-22, and 2022-23 was 3.37 MT, 3.61 MT, and 3.27 MT per unit of production. How could it be possible to make the same product by using the same raw material with wastage of 0.5%? Please justify. The case stands deferred.	

Case No.	148 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred

Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00000294AM24
RA File Number	08AX04000050 AM24
Licence No and Date	0811007917/19/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	149 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00000795AM24
RA File Number	05AX04000334 AM24
Licence No and Date	0511018797/12/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	150 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	SEETHA TECHNOLOGIES,
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00000863AM24
RA File Number	04AX04000086 AM24
Licence No and Date	0411005411/16/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	151 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00000878AM24
RA File Number	03AX04000389 AM24
Licence No and Date	0311023626/16/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	152 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00000883AM24
RA File Number	07AX04000165 AM24
Licence No and Date	0711007577/16/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case is already approved in the meeting (NC/2/MEET/Jan/202324/20) dated 19.02.2024 .	
The case stands approved.	

Case No.	153 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00000898AM24
RA File Number	02AX04000093 AM24
Licence No and Date	0211004408/17/05/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	154 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00001116AM24
RA File Number	05AX04000384 AM24
Licence No and Date	0511018910/25/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00007975AM24
RA File Number	02AX04000134 AM24
Licence No and Date	0211004521/02/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call the firm for Personal Hearing in the forthcoming meeting.	
The case stands deferred.	

Case No.	156 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM REVIW00008205AM24
RA File Number	05AX04000530 AM24
Licence No and Date	0511019326/13/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the report of the study group dated 30.05.2023 & the comments of (DPIIT) via mail vide U.O No. P-47011/62/2019-TSW dated 03.10.2023, as under: I. Quantity of import items at Sl. No. 1 (Copper Scrap covered under ISRI Code) may be allowed as 183744.3 Kgs. as 1.1351Kgs. /Kg. content in the export item. II. Quantity of import items at Sl. No. 2 (Nickel Cathodes) may be allowed as 35565.6 Kgs. as 1.1381 Kgs. /Kg. content in the export item. III. Quantity of import items at Sl. No. 3 (Zinc Ingots) may be allowed as 64223.2 Kgs. as 1.1292 Kgs. /Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	157 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00004333AM24
RA File Number	13AX04000109 AM24
Licence No and Date	1311002062/10/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/40/2023-TSW dated 21.03.2024, as under: I. Net weight of export items at Sl.No.1 & 2 may be specified as 145.837 MT and 54.228 MT respectively. II. Quantity of import item at Sl.No. 1 (i.e. Primary Unalloyed Aluminium) may be allowed as applied for i.e. 105247 Kgs. as 1.01 Kgs. /Kg. content in the export item at Sl.No.1. III. Quantity of import item at Sl.No. 2 (i.e. XLPE Compound) may be allowed as applied for i.e. 43632 Kgs as 1.05 Kgs. /Kg. content in the export item at Sl.No.1. IV. Quantity of import item at Sl.No. 3 (i.e. Primary Unalloyed Aluminium) may be allowed as applied for i.e. 39662 Kgs. as 1.01 Kgs./Kg. content in the export item at Sl.No.2	

V. Quantity of import item at **Sl.No. 4** (i.e. XLPE Compound) may be allowed as applied for i.e. **15828 Kgs. as 1.05 Kgs. /Kg.** content in the export item at **Sl.No.2.**

RA concerned may take suitable consequential action accordingly.

Case No.	158 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00004334AM24
RA File Number	13AX04000111 AM24
Licence No and Date	1311002063/10/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/40/2023-TSW dated 21.03.2024, as under:

- I. Net weight of export item may be specified as **135.850 MT.**
- II. Quantity of import item at **Sl.No. 1** (i.e. Aluminium Rods / Wire Rods) may be allowed as applied for i.e. **88890 Kgs. as 1.01 Kgs. /Kg.** content in the export item.
- III. Quantity of import item at **Sl.No. 2** (i.e. XLPE Compound) may be allowed as applied for i.e. **49390 Kgs as 1.05 Kgs. /Kg.** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	159 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	RECMET ALLOYS PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00004336AM24
RA File Number	02AX04000208 AM24
Licence No and	0211004737/10/07/2023

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	160 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	Vivanta International
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00004346AM24
RA File Number	52AX04000099 AM24
Licence No and Date	5211005136/11/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	161 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	RECMET ALLOYS PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00004350AM24
RA File Number	02AX04000211 AM24
Licence No and Date	0211004742/11/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024

HQ File Number	HQRNORM APPLY 00004359AM24
RA File Number	05AX04000973 AM24
Licence No and Date	0511019730/11/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	163 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00004559AM24
RA File Number	13AX04000132 AM24
Licence No and Date	1311002097/21/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/40/2023-TSW dated 21.03.2024, as under: I. Net weight of export items at Sl.No.1 & 2 may be specified as 456.25 MT, and 18.094 MT respectively. II. Quantity of import item at Sl.No. 1 (i.e. Aluminium Rods / Wire Rods) may be allowed as applied for i.e. 32926 Kgs. as 1.01 Kgs. /Kg. content in the export item at Sl.No.1. III. Quantity of import item at Sl.No. 2 (i.e. XLPE Compound) may be allowed as applied for i.e. 13650 Kgs as 1.05 Kgs. /Kg. content in the export item at Sl.No.1. IV. Quantity of import item at Sl.No. 3 (i.e. Aluminium Rods / Wire Rods) may be allowed as applied for i.e. 13203 Kgs. as 1.01 Kgs. /Kg. content in the export item at Sl.No.2. V. Quantity of import item at Sl.No. 4 (i.e. XLPE Compound) may be allowed as applied for i.e. 5275 Kgs as 1.05 Kgs. /Kg. content in the export item at Sl.No.2. RA concerned may take suitable consequential action accordingly.	

Case No.	164 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved

Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00004670AM24
RA File Number	03AX04001889 AM24
Licence No and Date	0311025814/27/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/107/2019-TSW dated 14.03.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	165 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00004927AM24
RA File Number	07AX04000712 AM24
Licence No and Date	0711008913/08/08/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	166 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00004964AM24
RA File Number	05AX04001318 AM24

Licence No and Date	0511020331/09/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	167 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00005360AM24
RA File Number	07AX04000822 AM24
Licence No and Date	0711009088/01/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	168 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	SAMVARDHANA MOTHERSON ADSYS TECH LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00005414AM24
RA File Number	05AX04001575 AM24
Licence No and Date	0511020745/04/09/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call the firm for personal hearing in the forthcoming meeting.	
The case stands deferred.	

Case No.	169 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred

Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00006079AM24
RA File Number	13AX04000204 AM24
Licence No and Date	1311002248/06/10/2023
Norms Committee Decision: Sh. Prateek Mathur (Sr.Manager- New Business), & Sachin Agarwal Attended the Personal Hearing dated 30.01.2024 and Explained their case in detail before the Norms Committee. The committee considered the case as per the agenda and decided to refer the case for the comments of T.E. The case stands deferred.	

Case No.	170 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00006146AM24
RA File Number	05AX04001996 AM24
Licence No and Date	0511021445/10/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the chemical composition of Magnesium Ferro Silicon to be exported? II. What is the chemical composition of the imported inputs? Submit a copy of the Bill of Entry. III. Process flow chart and wastage of each input at each stage of operation. IV. What is the meaning of Calcium metal? Is it fallen in the category of Misch Metal (containing rare earths: 98% minimum)? If yes, submit prior permission from the Deptt.of Atomic Energy for AA. V. There is a standard norm for export of Magnesium Ferro Silicon. What are the reasons for applying under no norm category? Submit complete justification. The case stands deferred.	

Case No.	171 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred

Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00006147AM24
RA File Number	05AX04001999 AM24
Licence No and Date	0511021446/10/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the chemical composition of Magnesium Ferro Silicon to be exported? II. What is the chemical composition of the imported inputs? Submit a copy of the Bill of Entry. III. Process flow chart and wastage of each input at each stage of operation. IV. What is the meaning of Calcium metal? Is it fallen in the category of Misch Metal (containing rare earths: 98% minimum)? If yes, submit prior permission from the Deptt.of Atomic Energy for AA. V. There is a standard norm for export of Magnesium Ferro Silicon. What are the reasons for applying under no norm category? Submit complete justification. The case stands deferred.	

Case No.	172 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	OASIS CONNECTIVITY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007552AM24
RA File Number	05AX04003005 AM24
Licence No and Date	0511022865/22/12/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	173 / NC/2/MEET/Feb/202324/23
Case Status	Case Approved
Party Name	HISAR METAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007806AM24

RA File Number	05AX04003201 AM24			
Licence No and Date	0511023105/08/01/2024			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 02.04.2023, as under:				
Sl No	Export Item	Quantity	Item of Import	Quantity
1	Cold Rolled Strips of Stainless Steel Grade: 316L(Thickness: 0.05mm to 0.80mm Width: less than 600mm	182000.00 kgs	Hot Rolled Stainless Steel Coil Grade: 316L(Thickness: 3.00mm to 4.75mm Width: above 600mm	192920.00 Kg inclusive of 6% wastage on net weight of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	174 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	JAMMU PIGMENTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007826AM24
RA File Number	13AX04000285 AM24
Licence No and Date	1311002481/09/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	175 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024

HQ File Number	HQRNORM APPLY 00007835AM24
RA File Number	02AX04000593 AM24
Licence No and Date	0211005703/09/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	176 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007836AM24
RA File Number	02AX04000594 AM24
Licence No and Date	0211005704/09/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	177 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007837AM24
RA File Number	02AX04000582 AM24
Licence No and Date	0211005705/09/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	178 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred

Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007853AM24
RA File Number	52AX04000305 AM24
Licence No and Date	5211007004/10/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	179 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007854AM24
RA File Number	52AX04000285 AM24
Licence No and Date	5211007005/10/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	180 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007870AM24
RA File Number	03AX04004578 AM24
Licence No and Date	0311030082/10/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	181 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007875AM24
RA File Number	13AX04000293 AM24
Licence No and Date	1311002489/10/01/2024
Norms Committee Decision: Sh. Prateek Mathur (Sr.Manager- New Business), & Sachin Agarwal Attended the Personal Hearing dated 30.01.2024 and Explained their case in detail before the Norms Committee. The committee considered the case as per the agenda and decided to refer the case for the comments of T.E. The case stands deferred.	

Case No.	182 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	TRANSFIX (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007882AM24
RA File Number	31AX04000268 AM24
Licence No and Date	3111002969/11/01/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	183 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	VIKARSH NANO TECHNOLOGY AND ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007895AM24
RA File Number	31AX04000276 AM24
Licence No and	3111002975/11/01/2024

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	184 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	TRONTEK ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007904AM24
RA File Number	05AX04003181 AM24
Licence No and Date	0511023205/11/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	185 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007915AM24
RA File Number	03AX04004593 AM24
Licence No and Date	0311030119/11/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	186 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	TRONTEK ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024

HQ File Number	HQRNORM APPLY 00007931AM24
RA File Number	05AX04003187 AM24
Licence No and Date	0511023227/12/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	187 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	TITAGARH RAIL SYSTEMS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007936AM24
RA File Number	02AX04000592 AM24
Licence No and Date	0211005735/12/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	188 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	CHANDRA ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007937AM24
RA File Number	05AX04003139 AM24
Licence No and Date	0511023228/12/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	189 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred

Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007942AM24
RA File Number	05AX04003159 AM24
Licence No and Date	0511023231/12/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the chemical composition of Magnesium Ferro Silicon to be exported? II. What is the chemical composition of the imported inputs? Submit a copy of the Bill of Entry. III. Process flow chart and wastage of each input at each stage of operation. IV. What is the meaning of Calcium metal? Is it fallen in the category of Misch Metal (containing rare earths: 98% minimum)? If yes, submit prior permission from the Deptt.of Atomic Energy for AA. V. There is a standard norm for export of Magnesium Ferro Silicon. What are the reasons for applying under no norm category? Submit complete justification. The case stands deferred.	

Case No.	190 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007943AM24
RA File Number	05AX04003161 AM24
Licence No and Date	0511023232/12/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the chemical composition of Magnesium Ferro Silicon to be exported? II. What is the chemical composition of the imported inputs? Submit a copy of the Bill of Entry. III. Process flow chart and wastage of each input at each stage of operation.	

- IV. What is the meaning of Calcium metal? Is it fallen in the category of Misch Metal (containing rare earths: 98% minimum)? If yes, submit prior permission from the Deptt.of Atomic Energy for AA.
- V. There is a standard norm for export of Magnesium Ferro Silicon. What are the reasons for applying under no norm category? Submit complete justification.

The case stands deferred.

Case No.	191 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	MOTILAL DISHED-ENDS WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00007968AM24
RA File Number	03AX04004692 AM24
Licence No and Date	0311030178/15/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	192 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00008016AM24
RA File Number	31AX04000285 AM24
Licence No and Date	3111003006/17/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	193 / NC/2/MEET/Feb/202324/23
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Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00008031AM24
RA File Number	02AX04000607 AM24
Licence No and Date	0211005776/17/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	194 / NC/2/MEET/Feb/202324/23										
Case Status	Case Approved										
Party Name	HINDALCO INDUSTRIES LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024										
HQ File Number	HQRNORM APPLY 00008033AM24										
RA File Number	02AX04000608 AM24										
Licence No and Date	0211005777/17/01/2024										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 02.04.2023, as under:											
<table><tr><th>SL NO</th><th>EXPORT ITEMS</th><th>QUANTITY</th><th>IMPORT ITEM</th><th>QUANTITY TO BE ALLOWED</th></tr><tr><td>1</td><td>Continuous cast copper rod / Copper Wire Rod (COPPER CONTENT: 99.99%)</td><td>811.284 MTS</td><td>Copper Anode (Approx 99.2% to 99.7% of copper Content)</td><td>WASTAGE AS APPLIED @1.02 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.</td></tr></table>		SL NO	EXPORT ITEMS	QUANTITY	IMPORT ITEM	QUANTITY TO BE ALLOWED	1	Continuous cast copper rod / Copper Wire Rod (COPPER CONTENT: 99.99%)	811.284 MTS	Copper Anode (Approx 99.2% to 99.7% of copper Content)	WASTAGE AS APPLIED @1.02 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.
SL NO	EXPORT ITEMS	QUANTITY	IMPORT ITEM	QUANTITY TO BE ALLOWED							
1	Continuous cast copper rod / Copper Wire Rod (COPPER CONTENT: 99.99%)	811.284 MTS	Copper Anode (Approx 99.2% to 99.7% of copper Content)	WASTAGE AS APPLIED @1.02 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.							
RA concerned may take suitable consequential action accordingly.											

Case No.	195 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00008038AM24
RA File Number	04AX04000909 AM24
Licence No and Date	0411006735/18/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	196 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00008044AM24
RA File Number	04AX04000897 AM24
Licence No and Date	0411006738/18/01/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of export product. II. List of components and consumable separately. III. Summery sheet with material balance to arrive at weight of export The case stands deferred.	

Case No.	197 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred

Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00008046AM24
RA File Number	04AX04000896 AM24
Licence No and Date	0411006740/18/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of export product. II. Material balance sheet between import and export to arrive at weight of export product. The case stands deferred.	

Case No.	198 / NC/2/MEET/Feb/202324/23										
Case Status	Case Approved										
Party Name	HINDALCO INDUSTRIES LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024										
HQ File Number	HQRNORM APPLY 00008163AM24										
RA File Number	02AX04000630 AM24										
Licence No and Date	0211005829/25/01/2024										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 02.04.2023, as under:											
<table><tr><th>SL NO</th><th>EXPORT ITEMS</th><th>QUANTITY</th><th>IMPORT ITEM</th><th>QUANTITY TO BE ALLOWED</th></tr><tr><td>1</td><td>Continuous cast copper rod / Copper Wire Rod (COPPER CONTENT: 99.99%)</td><td>811.284 MTS</td><td>Copper Anode (Approx 99.2% to 99.7% of copper Content)</td><td>WASTAGE AS APPLIED @1.02 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.</td></tr></table>		SL NO	EXPORT ITEMS	QUANTITY	IMPORT ITEM	QUANTITY TO BE ALLOWED	1	Continuous cast copper rod / Copper Wire Rod (COPPER CONTENT: 99.99%)	811.284 MTS	Copper Anode (Approx 99.2% to 99.7% of copper Content)	WASTAGE AS APPLIED @1.02 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.
SL NO	EXPORT ITEMS	QUANTITY	IMPORT ITEM	QUANTITY TO BE ALLOWED							
1	Continuous cast copper rod / Copper Wire Rod (COPPER CONTENT: 99.99%)	811.284 MTS	Copper Anode (Approx 99.2% to 99.7% of copper Content)	WASTAGE AS APPLIED @1.02 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.							

RA concerned may take suitable consequential action accordingly.

Case No.	199 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	SHUBHADA POLYMERS PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00008166AM24
RA File Number	03AX04004880 AM24
Licence No and Date	0311030463/25/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	200 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00008182AM24
RA File Number	03AX04004872 AM24
Licence No and Date	0311030482/29/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	201 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00008183AM24

RA File Number	03AX04004930 AM24
Licence No and Date	0311030483/29/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	202 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00008213AM24
RA File Number	04AX04000968 AM24
Licence No and Date	0411006798/30/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	203 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	ASR MET TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00008244AM24
RA File Number	08AX04001952 AM24
Licence No and Date	0811010620/31/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	204 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	TUBE INVESTMENTS OF INDIA LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00008250AM24
RA File Number	04AX04000969 AM24
Licence No and Date	0411006804/31/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	205 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	JAMMU PIGMENTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00008269AM24
RA File Number	13AX04000318 AM24
Licence No and Date	1311002542/01/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	206 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00008279AM24
RA File Number	03AX04004934 AM24
Licence No and Date	0311030606/01/02/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. What is the chemical composition of Aluminum Niobium alloy? Submit a copy of buyer documents	

that could establish the chemical composition.

- II. Process flow chart and wastage at each stage of operation of the imported raw material.
- III. As per Appendix 4E, the Indigenous Inputs table indicates NIL input. However, Aluminum is required for the production of Alloy. What is the source of Aluminum? Will it be possible to get an Aluminum percentage from the imported input for manufacturing of export products? Submit the Chemical Composition of the imported inputs. If no, submit the revised Appendix 4E.
- IV. The Imported input also indicates NIL wastage of Niobium Pent oxide. Submit a detailed statement that could establish NIL wastage of the imported inputs.
- V. Submit a point wise reply to the above inquiries.

The case stands deferred.

Case No.	207 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00008281AM24
RA File Number	03AX04004938 AM24
Licence No and Date	0311030609/01/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the chemical composition of Aluminum Niobium alloy? Submit a copy of buyer documents that could establish the chemical composition. II. Process flow chart and wastage at each stage of operation of the imported raw material. III. As per Appendix 4E, the Indigenous Inputs table indicates NIL input. However, Aluminum is required for the production of Alloy. What is the source of Aluminum? Will it be possible to get an Aluminum percentage from the imported input for manufacturing of export products? Submit the Chemical Composition of the imported inputs. If no, submit the revised Appendix 4E. IV. The Imported input also indicates NIL wastage of Niobium Pent oxide. Submit a detailed statement that could establish NIL wastage of the imported inputs. V. Submit a point wise reply to the above inquiries. The case stands deferred.	

Case No.	208 / NC/2/MEET/Feb/202324/23
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202324/ 23 and 03/04/2024
HQ File Number	HQRNORM APPLY 00008282AM24
RA File Number	03AX04004955 AM24
Licence No and Date	0311030610/01/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the chemical composition of Aluminum Niobium alloy? Submit a copy of buyer documents that could establish the chemical composition. II. Process flow chart and wastage at each stage of operation of the imported raw material. III. As per Appendix 4E, the Indigenous Inputs table indicates NIL input. However, Aluminum is required for the production of Alloy. What is the source of Aluminum? Will it be possible to get an Aluminum percentage from the imported input for manufacturing of export products? Submit the Chemical Composition of the imported inputs. If no, submit the revised Appendix 4E. IV. The Imported input also indicates NIL wastage of Niobium Pent oxide. Submit a detailed statement that could establish NIL wastage of the imported inputs. V. Submit a point wise reply to the above inquiries. The case stands deferred.	